

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

O.A. No. 563/92

T.A. No.

198

DATE OF DECISION 2.9.1992

Shri B.M. Sakpal Petitioner

Shri D.V. Gangal Advocate for the Petitioner(s)

Versus

Union of India &amp; Ors. Respondent

Shri V.S. Masurkar Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. S.K. Dhaon, Vice Chairman

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N.D

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 563/92

Shri B.M.Sakpal

... Applicant

v/s:

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri D.V.Gangal  
Advocate  
for the Applicant

Shri V.S.Masurkar  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 2.9.1992

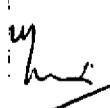
(PER: S.K.Dhaon, Vice Chairman)

A reply has been filed on behalf of the respondents and Shri Masurkar has also been heard in the opposition of the application.

2. Shri Gangal, learned counsel for the applicant presses only one point and that is that this Tribunal may issue an appropriate direction to the authority concerned to dispose of the Review Application of the applicant dated 20.11.1991.

3. The authority concerned shall endeavour to dispose of the Review Application as expeditiously as possible but not beyond a period of six months from the date of receipt of a certified copy of this order from the applicant. The applicant is permitted to transmit the certified copy of our order under Registered Post Acknowledgement Due.

4. With these directions this application is disposed of finally but without any orders as to costs.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
( S. K. DHAON)  
VICE CHAIRMAN